

(c) action proposed for their early regularisation?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN).

(a) and (b). A good number of employees in the cadre of UDCs, Head Clerks and Superintendent/Enforcement Officer/Assistant Accounts Officers have been continuing on ad-hoc basis, for the following reasons:—

- (i) Non-availability of qualified candidates;
- (ii) Non-finalisation of the seniority rules; and
- (iii) Non-finalisation of recruitment rules

(c) The following action have been taken:—

- (i) departmental examinations are being held periodically, so that qualified candidates become available;
- (ii) The seniority rules were finalised in January, 1990.
- (iii) Recruitment rules for the posts of Superintendent and Enforcement Officers etc. have been finalised recently.

Translation]

**Constitution of Scheduled Castes/
Scheduled Tribes Commission**

1360. SHRI GOPAL PACHERWAL:
Will the Minister of WELFARE be pleased to state:

(a) when the Commission for Scheduled Castes/Scheduled Tribes was constituted, and the composition of the Commis-

sion since its inception;

(b) whether Government propose to reconstitute the said Commission;

(c) the number of reports submitted by the Commission since its inception and the dates on which the first and the last reports were submitted; and

(d) the steps taken by Government on the recommendations thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The Commission for Scheduled Castes and Scheduled Tribes was constituted on 21.7.78 by a Government Resolution. It was set up with a Chairman and four other Members including the Special Officer appointed under Article 338 of the Constitution. By another Government Resolution dated 1.9.1987, the Commission for Scheduled Castes and Scheduled Tribes was re-named the National Commission for Scheduled Castes and Scheduled Tribes comprising a Chairman and not more than 11 other Members.

(b) The Government are examining the whole position to make the National Commission more effective.

(c) and (d). Eight Reports have been submitted by the Commission since its inception. The first Report was submitted to the Government on 8.2.1980 and the last report was submitted on 6.11.1987. All the Reports have been laid on the Table of both the Houses of Parliament. The recommendations made in the Reports of the Commission have been examined by the Central Ministries and State Governments, and out of the Eight Reports, the detailed Action Taken Statements of six Reports have been placed in Parliament.